

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH

IA No.....**81**...../2026
M.A NO. 30/2024/EZ OF 2024
IN O.A NO. 114/2022/EZ OF 2022

IN THE MATTER OF :

State of Odisha & Others... Applicant

-Versus-

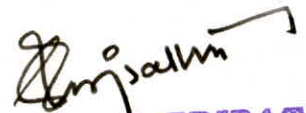
Sirin Tammana & Others... Respondents

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Cuttack

Date: 01.07.2026


DEBASHIS TRIPATHY
ADDITIONAL GOVT. ADVOCATE
EN.NO-O-1254/07
PH.NO-9437440156

X

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH**

IA No...../2026
M.A NO. 30/2024/EZ OF 2024
IN O.A NO. 114/2022/EZ OF 2022

INTHE MATTER OF:

An application under Chapter-VI, Rule-
27 (A) of Orissa High Court Rules for
Modification of Order dated 30.03.2026.

AND

IN THE MATTER OF :

Collector-cum-District Magistrate,
Ganjam Collectorate, At/PO-
Chatrapur, PIN- 761020, Dist- Ganjam,
Odisha.

....APPLICANT

-VERSUS-

Sirin Tammana, aged about 39 years,
Wife of Rashmin Kumar Panda,
resident of Panigrahy Nagar, P.O.
Panigrahy Pentho, First Gate,
Digapahandi Road, P.S.Badabazar,
Berhampur-760001, Dist:Ganjam,
Odisha & Others.

....RESPONDENTS

V. Chithiam
Collector & District Magistrate
Ganjam, Chatrapur

PART OF AFFIDAVIT

n-2-01
30-6-2026
NOTARY

X

IT IS MOST RESPECT FULLY SHEWETH:

1. That the Hon'ble Tribunal directed the State Authorities / Respondent No.1, 2, 4 & 5 to file affidavit showing compliance of the Order dated 22.03.2023 passed in O.A No.114/2022/EZ. One compliance affidavit was filed by the Collector, Ganjam dated 13.07.2025. The Hon'ble Tribunal after going through the said affidavit, was not satisfied regarding compliance of the Order passed by the Hon'ble Tribunal in the Original Application. The Hon'ble Tribunal vide Order dated 18.07.2025 directed Collector, Ganjam to deposit cost of Rs.2000/- and was also pleased to grant further four weeks time to file further affidavit.
2. That the Collector, Ganjam in obedience to Order dated 18.07.2025, deposited cost of Rs.2000/- through demand draft and submitted vide registered post EO840226389IN. The Collector, Ganjam had filed a comprehensive Affidavit on 18/19.08.2025. The said affidavit was up-loaded / e-filed in the portal of the Hon'ble Tribunal vide **Transaction ID No.1900210181992025** on **19.08.2025**. Court fee of Rs.100/- was also paid and the transaction receipt shows the status "transaction is completed successfully". No



Collector & District Magistrate
Ganjam, Chatrapur

PART OF AFFIDAVIT

r-2-51
30.6.2026
NOTARY

X

intimation was received regarding defect etc. in the said affidavit.

The copy of the transaction receipt, Demand draft & Registered consignment/MO are enclosed herewith as Annexure-D, E & F respectively.

3. That the case was listed on 20.08.2025. At the time of hearing, it was submitted that the Collector, Ganjam has already filed affidavit. The Hon'ble Tribunal found the said affidavit was not placed in the record and directed the registry to verify the factual position and place the said affidavit on record.
4. That the case was listed before the Hon'ble Tribunal on 30.03.2026. On that date, the learned Counsel engaged in this case by the deponent missed the list and could not appear. The Hon'ble Tribunal passed an order thereby directing the Collector, Ganjam to appear before this Hon'ble Tribunal physically on 06.07.2026. This order is passed by the Hon'ble Tribunal observing at Para-1 & 2 of the said order that neither the affidavit was filed nor the cost amounting of Rs.10,000/- was deposited as directed earlier.

V. Kurhich
+
Collector & District Magistrate
Ganjam, Chatrapur

The copy of the Order dated 30.03.2026 Hon'ble Tribunal is enclosed herewith as Annexure-G.

PART OF AFFIDAVIT

1-201-
30.6.2026
NOTARY

X

5. That it is respectfully submitted here that, as stated above the affidavit as directed by the Hon'ble Tribunal has already been filed on 18/19.08.2025 vide Transaction ID No.1900210181992025 and the Hon'ble Tribunal vide Order dated 13.01.2026 observed that if the response / affidavit is yet to be filed, the same shall be subject to payment of Rs.10,000/-. It is humbly submitted here that as the affidavit has already been filed on 19.08.2025, further affidavit / response may not be necessary and as well as payment of cost of Rs.10,000/-. The present deponent has also filed I.A on 29.06.2026 vide Transaction ID No. 0146602026 dated 29.06.2026 for exemption from payment of Rs.10,000/-.

The copy of the Transaction ID. is enclosed herewith as **Annexure-H**

6. That, in view of the aforesaid facts and circumstances, it is most humbly submitted that the interest of justice would be best served if this Hon'ble Court may graciously be pleased to allow this I.A and exempt the present deponent / Collector, Ganjam for appearing in person before this Hon'ble Tribunal as directed vide Order dated 30.03.2026 and accordingly the said order may be modified to that extent.

V. Kuthium
Collector & District Magistrate
Ganjam, Chatrapur

PART OF AFFIDAVIT

1-2-01-
30-6-2026

NOTARY

X

7. That, it is humbly submitted that the present deponent has utmost regards for any order/direction passed by this Hon'ble Tribunal and shall take all effective steps to implement the order.

PRAYER

That the Hon'ble Tribunal may graciously be pleased to allow this I.A and exempt the present deponent / Collector, Ganjam for appearing in person before this Hon'ble Tribunal as directed vide Order dated 30.03.2026 and accordingly the said order may be modified to that extent in the interest of justice.

The Hon'ble Tribunal may pass any other order deems fit in the interest of justice.

Cuttack

By the Applicant through

V. Kurthiam
Collector & District Magistrate
Ganjam, Odisha

Date: 01.07.2026 ADVOCATE

DEBASHIS TRIPATHY
ADDITIONAL GOVT. ADVOCATE
EN.NO-O-1254/07
PH.NO-9437440156

PART OF AFFIDAVIT

n-2 P1
30-6-2026
NOTARY

X

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH**

IA No...../2026
M.A NO. 30/2024/EZ OF 2024
IN O.A NO. 114/2022/EZ OF 2022

IN THE MATTER OF:

**Collector-cum-District Magistrate,
Ganjam At/PO- Chatrapur, PIN-
761020, Dist- Ganjam, Odisha.**

....APPLICANT

-VERSUS-

**Sirin Tammana, aged about 39 years,
Wife of Rashmin Kumar Panda,
resident of Panigrahy Nagar,
P.O.Panigrahy Pentho, First Gate,
Digapahandi Road, P.S. Badabazar,
Berhampur-760001, Dist: Ganjam,
Odisha & Others.**

....RESPONDENTS

AFFIDAVIT

I, Sri Keerthi Vasan V aged about 30 years, S/o. Sri R Venkatesh Babu at present working as Collector & District Magistrate, Ganjam, At/Po. Chatrapur, Dist: Ganjam do hereby solemnly affirm and state as follows:-

V. Kuthian
Collector & District Magistrate
Ganjam, Chatrapur



PART OF AFFIDAVIT
r-201
30-6-2026
NOTARY

X

1. That, the deponent herein and I am hold the post of the Collector & District Magistrate, Ganjam, At/Po. Chatrapur, Dist: Ganajm. I am well conversant with the facts of the accompanying Misc. Application and is competent to swear the present affidavit.

2. That, the accompanying application may be read as part and parcel of the present affidavit as the contents of the same have not been repeated herein to avoid repetition.

3. That, the documents filed with the present affidavit are true replica of their respective originals.

4. That, the statements made in Paragraphs of the foregoing petition are true to my knowledge and those contained in Paragraph Nos. are matters of record and information derived from record, which are believed to be true and correct and the rest thereof including the prayer portion are my respectful submissions before this Hon'ble Tribunal.

P.C. PATNAIK

NOTARY

BERHAMPUR (GM.)

No. A-1776

Time 7:45 AM/PM

Date 30-6-2026

Collector & District Magistrate
Ganjam, Chatrapur
Deponent

Identified by me

PART OF AFFIDAVIT

P.C. Patnaik
30-6-2026
NOTARY

P.C. Patnaik
30-6-2026
Advocate

The Declarant having been Identified by
Sri/Smt. P.C. Patnaik Adv. P.C. Patnaik
Solemnly affirmed before me on this.....
the 30-6-2026 day of June 2026 7:45 AM/PM,
Contents having been readover and ex-
plained the declarant. Who Seemed to have
perfectly understood the contents of the
there of moving the affidavit.

P.C. Patnaik
NOTARY 30-6-2026

Berhampur (Gm.) Odisha

Annexure - D-

8



National Green Tribunal

Case Title	Sirin Tammana Vs. STATE OF ODISHA REPRESENTED BY ITS CHIEF
Miscellaneous No.	1902133005482022/13
Transaction id	1900210181992025
Bank Transaction id	1908250052952
Payment Date	2025-08-19 00:00:00.0
Amount	100 Rs.
Status	Transaction is completed successfully

S. No.	File Name	Party Name
1	02_Others_005_1755605247153.pdf	Collector-Cum-District Magistrate Ganjam Collectrate at/Po: Chatrapur Pin-761020 Dist: Ganjam Odisha

TRUE COPY

Collector & District Magistrate
Ganjam, Chatrapur

पंजाब नैशनल बैंक
punjabnational bank

सुब्बाराव छक, बेरहामपुर (गंजम) ओडिशा (766000)
SUBBARAO CHHAK, BERHAMPUR (Ganjam) ODISHA - 760001

केवल तीन माह के लिए ही
VALID FOR THREE MONTHS ONLY
23072023
D2D3M7Y26YY

मांगे जाने पर ON DEMAND PAY

REGISTRAR NATIONAL GREEN TRIBUNAL

या उनके आदेश पर OR ORDER

रुपये RUPEES

Two Thousand only

प्राप्त मूल्य के बदले अवा करें
FOR VALUE RECEIVED

शाखा क्रमांक Branch Serial No.
0001/2025

XAG 997544

पंजाब नैशनल बैंक
Punjab National Bank

अदाकर्ता शाखा एवं विस्तार D. web Branch with D.No.

D.No. 1736 - FINACLE

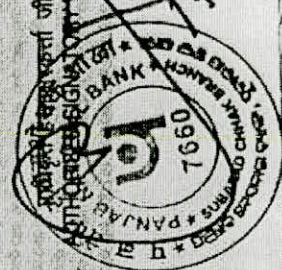
CDPC DELHI FINACLE

Purchaser: HEVALATA BEHERA

Draft is signed singly as it is for amount upto Rs. 50,000/-
(NOT OVER Rs.2000/-)

प्रमाणित हस्ताक्षरकर्ता जी.बी.पी.एस.
AUTHORISED SIGNATORY WITH GBPA No.

प्रमाणित हस्ताक्षरकर्ता जी.बी.पी.एस.
AUTHORISED SIGNATORY WITH GBPA No.



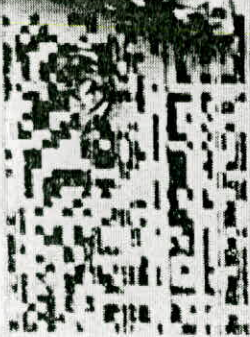
997544 7600240031

Collector & District Magistrate
Ganjam, Chatrapur

TRUE COPY

Annex 417-

Inland Speed Post



EO840226389 N

Office & Pincode: Hatiana SO(700157)

ing Office: Berhampur SMS L1U (760005)

ter No. 1, 23/07/2025 13:48:46

No.

ht(gms) 20.00 L: E: H: (vol.Weight:0.00)

intPaid:-1.00(Basic Tariff:0.5) Tax:6.00(CGST:3.00 SGST

of Payment: Cash

Sender	Receiver
COLLECTOR	THE REGISTRAR
Mobile No.7077413386	Digipin-
TRAPUR	Mobile No.7077413386
	KOLKATA
JAM-761020	24 PARAGANA 3 NORTH

TRUE COPY

Collector & District Magistrate
Ganjam, Chatrapur

For any post, please visit our website at <http://www.india.gov.in> or Dial 1800 266666

Go Green!! Opt for eReceipts, ePOD

This is system generated document, no manual signature

23-07-2025 18:49:00

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as



Helpline number:
1800266868
8:00 AM - 8:00 PM
(Except Sunday & Gazetted Holidays)
IVRS facility is available 24/7, 365 days.



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Consignment/MO Tracking Report

Consignment/MO Number: EO840226389IN

Event	Date	Time	Office
Missent - Redirected to New Town Action Area II SO	28-07-2025	14:08:24	Hatiara SO
Item Invoiced	30-07-2025	10:53:55	New Town Action Area II SO
Item Delivered	30-07-2025	12:46:15	New Town Action Area II SO

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Collector & District Magistrate
Ganjam, Chatrapur

Item No.05

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Miscellaneous Application No.30/2024/EZ

In

Original Application No.114/2022/EZ

Sirin. Tammana & Ors.

Applicants

Versus

State of Odisha & Ors.

Respondents

Date of hearing: 30.03.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicants: None for the applicants.

Respondents: None for the respondents.

ORDER

1. Vide order dated 13.01.2026, respondent no. 5 was granted opportunity to file its response within four weeks subject to payment of costs of Rs.10,000/-.
2. However, neither response has been filed by respondent no.5 nor costs of Rs.10,000/- have been deposited so far.
3. In the facts and circumstances of the case, respondent no. 5-Collector-cum-District Magistrate, Ganjam, is directed to appear before this Tribunal physically on the next date of hearing fixed.
4. List on 06.07.2026 for further hearing.
5. A copy of this order may be sent to the Chief Secretary, Government of Odisha and the District Magistrate, Ganjam by email for requisite compliance.

TRUE COPY

Arun Kumar Tyagi, JM

Collector & District Magistrate
Ganjam, Chatrapur

Ishwar Singh, EM

March 30th, 2026
SN



National Green Tribunal

- 18 -

Annexure-421

Case Type	IA
Filing No.	1902133003142026
Transaction id	0146602026
Payment Date	2026-06-29 00:00:00.0
Amount	600 Rs.
Status	Transaction is completed successfully

TRUE COPY

Collector & District Magistrate
Ganjana, Chatrapur